

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI “E” BENCH: NEW DELHI**

**(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER &  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.4758/Del/2017  
Assessment Year : 2012-13**

Meenu Paper Mills Pvt. Ltd. 9.5 <sup>th</sup> KM Bopa Road, Muzaffarnagar, Uttar Pradesh	vs	ACIT, Circle-1, Muzaffarnagar, Uttar Pradesh
<b>PAN-AACCM0296K</b>		
<b>APPELLANT</b>		<b>RESPONDENT</b>

<b>Appellant by</b>	Sh. Manish Kapoor, AR
<b>Respondent by</b>	Sh. Gaurav Pundir, Sr. DR
<b>Date of Hearing</b>	14.09.2021
<b>Date of Pronouncement</b>	14.09.2021

**ORDER**

**PER KUL BHARAT, JM :**

This appeal filed by the assessee is directed against the order dated 31.03.2017 of the learned CIT(A), Muzaffarnagar, relating to Assessment Year 2012-13.

2. The learned counsel for the assessee, vide his letter dated 13.09.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under

consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 14.09.2021.

**Sd/-**

**(R.K.PANDA)  
ACCOUNTANT MEMBER**

**Delhi/Date 14/09/2021.**

**Sd/-**

**(KUL BHARAT)  
JUDICIAL MEMBER**

*Shekhar*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI